



**BEFORE THE CENTRAL ADMINISTRATIVE  
TRIBUNAL CALCUTTA BENCH**

O.A. NO. 350 / 01358 OF 2016

Smt. Manju Devi wife of late Lal Babu Goala as house wife, aged about 46 years, residing at Amtala(Gulab Bag), P.O.+P.S.+Dist.-Burdwan, Pin-713101.

.....Applicant

-versus-

1. Union of India, service through the General Manager, Eastern Railway, Fairlie place, Kolkata-700001.
2. The Divisional Railway Manager, Eastern Railway, Howrah Division, Howrah.

W.L.

O.A. NO. 350/1358/2016

Date of order: 20.2.2017

Present : Hon'ble Mr. A.K. Patnaik, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

For the Applicant : Mr. J.R. Das, Counsel

For the Respondents : None

**O R D E R (Oral)**

**Per A.K. Patnaik, Judicial Member:**

Heard Mr. J.R. Das, Ld. Counsel for the applicant. Though no notice has been served upon the respondents, Mr. Das submitted that the applicant the wife of the deceased employee, who has filed this O.A. challenging non-grant of Ex-gratia lump sum compensation of the husband of the applicant late Lal Babu Goala since deceased, who died in course of his employment on 14.9.2012 and non-consideration of the several representations made by the applicant due to her ex-gratia lump sum compensation of the late husband of the applicant with the following reliefs:-

- (a) An order directing the respondent to consider the case of the applicant for Ex-gratia lump sum compensation forthwith along with interest as admissible under the rules without any delay tactics.
- (b) An order directing the respondents to deal with and disposed of the representations dated 1.3.2016 made by the applicant herein in terms of Railway Board Circulars.
- (c) An order directing the respondents to give benefit of judgment in O.A. No. 217/2013 dated 11.4.2013 passed by the Hon'ble Tribunal Calcutta Bench.
- (d) To direct the respondent authority to produce all records of the case at the time of adjudication for consonable justice.
- (e) And to pass such further other order or orders as your Lordships may seem fit and proper."

2. Mr. J.R. Das, Ld. Counsel brought to our notice that though the husband of the applicant died in the year 2012 and the wife of the deceased

*[Signature]*

employee who is the applicant in this case made a representation for service related benefits but no respondents has been received from the concerned respondent No. 2.

3. We find that on 1.3.2016 one representation has been preferred by the applicant. Mr. Das, Ld. Counsel submits that the grievance of the applicant will be more or less satisfied if the respondent No. 2 is directed to consider the same within a specified time frame and communicate the result thereof to the applicant.

4. Therefore, without waiting for the reply we think it appropriate to dispose of this O.A. by directing the respondent No. 2 that if any such representation has been preferred on 1.3.2016 then the same may be considered and disposed of by way of a well reasoned order within a period of two months and if after such consideration the applicant's grievance is found to be genuine then expeditious steps may be taken within a further period of three months from the date of such consideration to extend those benefits to the applicant.

5. A copy of this order along with paper book be transmitted to the respondent No. 2 by speed post for which Mr. J.R. Das undertakes to deposit necessary cost within a period of 7 days.

6. With the aforesaid observation and direction, the O.A. is disposed of at the admission stage itself.

7. It is made clear that we have not expressed any opinion on the merits of the case.



(Jaya Das Gupta)  
Administrative Member



(A.K. Patnaik)  
Judicial Member

SP